

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No.1010 of 2019**

Nadeem Ezaz **Petitioner**

Versus

1. The State of Jharkhand
2. Shabana Begum
3. Nagma Ezaz **Opp. Parties**

With

Cr. Revision No.1393 of 2018

Md. Nadim Ejaj @ Md. Nadim
@ Nadim Ijaz **Petitioner**

Versus

The State of Jharkhand **Opp. Parties**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioners : Mr. J. N. Upadhyay, Advocate
For the State : Mr. S. K. Sinha, A.P.P
For the O.P. No.02 : Mr. Sheo Kr. Singh, Advocate

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

05/Dated: 06th September, 2021

I.A. No.8986 of 2019 in Cr. Revision No.1010/219

1. This interlocutory application has been filed under Section 5 of the Limitation Act for condoning the delay of 610 days in preferring the present revision application.
2. Learned A.P.P and learned counsel for O.P. No.02 have no objection.
3. In view of the reasons assigned in the interlocutory application, sufficient cause and reasonable explanation is made out, accordingly the delay is, hereby, condoned.
4. I.A. No.8986 of 2019 stands allowed.

Cr. Revision No.1010 of 2019

With

Cr. Revision No.1393 of 2018

1. It has been jointly submitted by the learned counsel for the parties that compromise has been arrived between the parties. As per the agreement, the petitioner has paid full and final settlement amount as maintenance to the O.P. No.02. It

has further been submitted that there is divorce between the parties and the wife/ O.P. No.02 has got second marriage.

2. In view of the above submission of the learned counsel for the parties, put up these cases before the National Lok Adalat, scheduled to be held on 11.09.2021.

3. Both the parties are directed to appear before the National Lok Adalat on 11.09.2021 through video conferencing.

(Rajesh Kumar, J.)

Chandan/-